NOTIFICATION

New Delhi, the 15th June, 2015

S.O. 1583 (E).— Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O.180(E) dated the 10th March, 1997, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 17, "Construction, equipments and furnishing of a 50 bed Hospice for the care of the terminally ill Cancer patients at Bangalore, Karnataka" by "Bangalore Hospice Trust, C/o Indian Cancer Society, New Thippasaudra Main Road, HAL, 3rd Stage, Bangalore – 560075", as an eligible project or scheme for a period of three years beginning with assessment year 1997-1998, which was extended further vide notification number S.O. 156(E) dated the 23rd February, 2000 for a period of three years beginning with assessment year 2000-2001, which was extended further vide notification number S.O. 1285(E) dated the 9th December, 2002 for a period of three years beginning with assessment year 2003-2004; which was extended further vide notification number S.O.502(E) dated the 26th April, 2006 for a period of three years beginning with financial year 2005-2006, which was extended further vide notification number S.O. 2389(E) dated the 3rd October, 2008 for a period of three years beginning with financial year 2008-09 and which was extended further vide notification number S.O. 1872(E) dated the 11th August, 2011 for a period of three years beginning with financial year 2011-12;

And whereas by notification number S.O.1285(E) dated the 9th December, 2002 the estimated cost was enhanced from Rs. 271.50 lakh to Rs.423.00 lakh, vide notification number S.O.502(E) dated the 26th April, 2006 the estimated cost was further enhanced from Rs.423.00 lakh to Rs.609.00 lakh, vide notification number S.O.2389(E) dated 3rd October, 2008 the estimated cost was further enhanced from Rs. 609.00 lakh to Rs. 879.00 lakh and vide notification number S.O. 1872(E) dated the 11th August, 2011 the estimated cost was further enhanced from Rs . 879.00 lakh to Rs. 2007.00 lakh;

And whereas the said project or scheme is likely to extend beyond eighteen years;

And, whereas, the National Committee for the Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC, of the Income-tax Act, 1961 (43 of 1961),hereby notifies the scheme or project "Construction, equipments and furnishing of a 50 bed Hospice for the care of the terminally ill Cancer patients at Bangalore, Karnataka", being carried out by "Bangalore Hospice Trust, C/o Indian Cancer Society, New Thippasaudra Main Road, HAL, 3rd Stage, Bangalore – 560075", without any change in the approved cost of Rs. 2007.00 lakh, for a further period of three years commencing with financial year 2014-15 i.e. financial year 2014-15, 2015-16 and 2016-17. Since the financial year 2014-15 has already lapsed**,** no certificate under section 35AC of the IT Act, 1961 would be issued for the financial years 2014-15.

[No. 154/2015 / F. No. V. 27015/1/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)